

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 27763/2026

[Arising out of impugned final judgment and order dated 29-04-2026 in WP No. 8166/2024 29-04-2026 in WPCRL No. 396/2025 29-04-2026 in WPMD No. 26676/2025 passed by the High Court of Judicature at Madras]

V KASI

Petitioner(s)

VERSUS

ARAPPOR IYAKKAM & ORS. ETC.

Respondent(s)

IA No. 143068/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 143066/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

WITH

Diary No(s). 27641/2026 (II-C)

IA No. 143005/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 143004/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 11-05-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :

Mr. Dama S. Naidu, Sr. Adv.
Mr. Siddharth Dave, Sr. Adv.
Mr. Devansh Srivastava, AOR
Mr. Ayush Kashyap, Adv.
Ms. Saijal Arora, Adv.
Mr. Himanshu Tyagi, Adv.Ms. Iyer Anusha Nagarajan, AOR
Ms. Aakanksha Bholā, Adv.
Mr. Manav Saluja, Adv.

For Respondent(s) : Mr. N. Susan Thompo, AOR

UPON hearing the counsel the Court made the following

O R D E R

Diary No(s). 27763/2026

Permission to file the special leave petition(s) is granted.

We are not inclined to interfere with the impugned judgment(s)/order(s) of the High Court. Accordingly, the Special Leave Petition(s) is/are dismissed.

Pending application(s), if any, shall stand disposed of.

Diary No(s). 27641/2026

Learned counsel for the petitioner(s), upon instructions, submits that the present petition(s) may be permitted to be withdrawn

Permission, as prayed for, is granted.

The special leave petition(s) is/are dismissed as withdrawn.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILY)
ASSISTANT REGISTRAR